

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-131/2006/4569/A

From :- Shri Saptarshi Garg,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Biprajit Roy,
Addl. District & Sessions Judge,
cum i/c District & Sessions Judge,
Dhubri.

Dated Guwahati, the 24th June, 2022.

Sub:- **Casual leave.**

Ref:- Your letter No. DJ.XII-2/2022/2901/E Dated 22.06.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 27.06.2022 along with station leave permission, with the official vehicle, at own cost, from the evening of 24.06.2022 till the morning of 28.06.2022**, has been granted. Further, the Addl. Sessions Judge cum Special Judge, (POCSO) and in her absence the next senior most Judicial officer at the station shall remain in charge of your Court and office during your absence.

Yours faithfully,

sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-131/2006/4570-71/A, dated , 24-06-2022
Copy to:

- 1.The Addl. Sessions Judge cum Special Judge, (POCSO), Dhubri.
- 2.The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)